

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Crl) No(s).423/2008

(From the judgement and order dated 29/10/2007 in CRLM No. 49114/2007 of The HIGH COURT OF PUNJAB & HARYANA AT CHANDIGARH)

CHAMAN LAL

Petitioner(s)

VERSUS

STATE OF PUNJAB

Respondent(s)

(With appln(s) for stay of arrest)
(For final disposal)

WITH SLP(Crl) NO. 1087 of 2008
(With appln(s) for stay of arrest)
(For final disposal)

SLP(Crl) NO. 3278 of 2008
(With appln(s) for stay of arrest and office report)
(For final disposal)

SLP(Crl) NO. 3292 of 2008
(With appln.(s) for C/delay in filing SLP and ad-interim ex-parte stay and office report)
(For final disposal)

Date: 25/11/2008 These Petitions were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE LOKESHWAR SINGH PANTA
HON'BLE MR. JUSTICE AFTAB ALAM

For Petitioner(s)

Mr. Anis Ahmed Khan,Adv.

For Respondent(s)

Mr. Ajay Pal, Adv.

Mr. Kuldip Singh,Adv.

**UPON hearing counsel the Court made the following
O R D E R**

Heard learned counsel for the parties.

Leave granted.

The applications for the grant of bail are allowed subject to the conditions mentioned in the signed order.

The Appeals are allowed in terms of the signed order.

**(Sukhbir Paul Kaur)
Court Master**

**(Vinod Kulvi)
Court Master**

(Signed Order is placed on the file)

**IN THE SUPREME COURT OF INDIA
CRIMINAL APPELLATE JURISDICTION**

**CRIMINAL APPEAL NO.1876 OF 2008
(Arising out of SLP(Crl.)No.423 of 2008)**

CHAMAN LAL

APPELLANT(S)

Versus

STATE OF PUNJAB

RESPONDENT(S)

WITH

**CRIMINAL APPEAL NO.1877 OF 2008
(Arising out of S.L.P.(Crl.) 1087 of 2008)**

LAKHWINDER SINGH

APPELLANT(S)

Versus

STATE OF PUNJAB

RESPONDENT(S)

WITH

**CRIMINAL APPEAL NO.1878 OF 2008
(Arising out of S.L.P.(Crl.) 3278 of 2008)**

BHARAT BHUSHAN

APPELLANT(S)

Versus

STATE OF PUNJAB

RESPONDENT(S)

WITH

**CRIMINAL APPEAL NO.1879 OF 2008
(Arising out of S.L.P.(Crl.) 3292 of 2008)**

SUDESH KUMAR

APPELLANT(S)

Versus

STATE OF PUNJAB

RESPONDENT(S)

ORDER

Heard learned counsel for the parties.

Leave granted.

The applications for the grant of bail are allowed subject to the conditions imposed herein :-

1.The applicants are directed to appear before the Investigating Officer on 3rd December, 2008 at 11.00 A.M. at Police Station – Vigilance Bureau, Ferozpur for interrogation and thereafter as and when they are so directed by the Investigating Officer.

2.Each of the applicants shall furnish personal bond in the sum of Rs.25,000/- with one surety each of the like amount to the satisfaction of the Investigating Officer.

3.The applicants shall join and cooperate in the investigation without causing any hindrance in the smooth conduct of the investigation by the Investigating Officer.

...3/-

4.The applicants shall not make any inducement, threat or promise to any witness acquainted with the facts of the case, so as to dissuade him from disclosing such facts from the Court.

The Appeals are accordingly allowed in the aforesaid terms.

**.....J.
(LOKESHWAR SINGH PANTA)**

**.....J.
(AFTAB ALAM)**

**New Delhi,
November 10, 2008**